

Court No. 1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 951 of 1987

(W.P. No. 3150 of 1985)

Chhangu Prasad

Petitioner

Versus

Union of India & Others

Respondents

Hon. S. Zaheer Hasan, V.C.  
Hon. Ajay Johri, A.M.

(By Hon. S. Zaheer Hasan, V.C.)

Writ Petition No. 3150 of 1985 has been received on transfer to this Tribunal under Section 29 of the Administrative Tribunals Act XIII of 1995. The petitioner was a Senior Rakshak in the Railway Protection Force. He was removed from service. He filed this writ petition before the Hon'ble High Court of Judicature at Allahabad challenging the order of removal from service.

2. Section 2 of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. According to Section 3 of the Railway Protection Force Act, Railway Protection Force is an armed force of the Union. In this view of the matter, we have no jurisdiction to decide this writ petition. The file of the writ petition be retransmitted to the Hon'ble High Court of Judicature at Allahabad.

*SS*  
Vice Chairman

Dated the 7th Sept., 1987

TRUE  
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*SS*  
Member (A)

*D.S. Dubey*  
8/9/87  
D. S. DUBEY  
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